GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2559 ANSWERED ON 02/08/2022

REVISION OF PERMISSION WORK UNDER MGNREGS

2559. SHRI P.V. MIDHUN REDDY: SHRI N. REDDEPPA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the last revision of permissible works under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether any stakeholders from States are involved in the revision process;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the frequency of revising the permissible works under MGNREGS;
- (e) whether the Government is aware that demand for MGNREGS has grown exponentially since the pandemic and that there are several local area specific jobs which can be included but are not under MGNREGS;
- (f) if so, whether the Government plans to redress this in any way; and
- (g) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) to (g) : Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. The core objective of the Scheme is to provide not less than 100 days of unskilled manual work as a guaranteed employment in a financial year to every household in rural areas as per demand, resulting in creation of productive assets of prescribed quality and durability.

The details of households demanded employment and households offered employment under Mahatma Gandhi NREGS in last three financial years 2019-2020, 2020-2021, 2021-2022 and current financial year 2022-23 (as on 31.07.2022) is given below:

Financial Year	2019-2020	2020-21	2021-22	2022-23 (as on 31.07.22)
Households demanded employment (in crore)	6.16	8.55	8.06	5.09
Households offered employment (in crore)	6.15	8.54	8.02	5.08

(as per NREGASoft)

As per Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), Central Government may add new works in the permissible list

of works under Schedule 1 of the Act. Adding new works under Schedule 1 of the Act is a regular exercise and new works are added on the basis of merit in alignment with focus and objectives of the Act.

As per Schedule 1 of Act, there are 265 permissible works under Mahatma Gandhi NREGA.

The demand from States to add work in the list of permissible works is examined in consultation with stakeholders. Also, the list of permissible works is reviewed annually by a Committee of Central Government having different States as member of the Committee.

Recently, plantation of Dragon-fruit under horticulture plantation has been permitted under the Scheme against the request from States keeping in view the local requirement and adherence of the provisions of the Act.

Some of recently added works in the list of permissible works under Mahatma Gandhi NREGA are given below:

- (i) construction of bio-gas plant for individual;
- (ii) unskilled wage component towards the construction of bio-gas plant for community;
- (iii) maintenance of tunnel constructed by Border Road Organisation (BRO); and
- (iv) maintenance of bridges constructed by Border Road Organisation (BRO)
